

Format of Disclosure of Assets
 [In terms of the Resolution adopted in the
 Full Court Meeting held on May 7, 1997]

NAMES			
<i>Self</i>	Mrs. Ranjana Prakash Desai [Judge -- Supreme Court of India]		
<i>Spouse</i>	Dr. Prakash Amul Desai		
ASSETS & LIABILITIES			
Items	Description	Particulars	
		<i>Self</i>	<i>Spouse</i>
Landed Property	<i>Flat</i>	NIL	NIL
	<i>Land & Buildings</i>	NIL	1/3 rd undivided interest in premises & land rights underneath at Andheri (East) [Mumbai Suburban District]. The said premises admeasure around 16,000 square feet carpet area and have been constructed on a plot admeasuring around 3700 square yards.
Securities & Investments	<i>Shares</i>	NIL	33 Equity Shares of Aditya Birla Nuvo Ltd [Jointly held with only brother]
	<i>Fixed Deposits & Bonds</i>	Around Rs.57 Lakhs as on 02.10.2013	Around Rs. 5 Crores as on 15.08.2013
	<i>Bank Deposits</i>	Around Rs.2 Lakhs as on 01.12.2013	Around Rs. 18 Lakhs as on 12.12.2013
	<i>P.P.F</i>	Around Rs.1.59 Lakhs as on 15.01.2012	Around Rs.1.84 Lakhs as on 15.01.2012
	<i>G.P.F</i>	Around Rs.22 Lakhs as on 01.12.2013	NIL
Other Assets	<i>Jewellery</i>	<ul style="list-style-type: none"> • Around 250 grams of Gold Jewellery • Around 1500 grams of Silverware • Miscellaneous Jewellery Items valued at around Rs.50,000/- as on 15.01.2012. 	1 gold ring with a sapphire stone valued at around Rs. 70, 000/- as on 15.01.2012.
	<i>Vehicles</i>	NIL	1 Hyundai Verna and 1 Hyundai Accent
Liabilities		NIL	NIL